

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

(16)

Transfer application No. 495/87

Shri M.L. Potnis and 9 others.

... Petitioners

V/s.

The Secretary, Ordnance Factory  
Board, 6 Esplanade ( East )  
Calcutta.

The General Manager, Ammunition  
Factory, Kirkee, Pune.

The General Manager, M.P. Factory  
Ambarnath.

The General Manager, Ordnance Factory  
Ambarnath.

The General Manager, Ordnance Factory  
Varanasi.

The General Manager, Ordnance Factory  
Bhusawal.

... Respondents.

CORAM: Hon'ble Shri Justice S.K. Dhaon, Vice Chairman

Hon'ble Ms. Usha Savara, Member (A)

Appearance:

Shri V.B. Raikar, counsel  
for the applicant.

Shri V.M. Bendre for Mr.  
P.M. Pradhan, counsel  
for the respondents.

ORAL JUDGEMENT

Dated: 4.11.92

( Per Shri S.K.DHAON, Vice Chairman )

This petition has been transferred to  
this Tribunal by the High Court of Bombay.

The prayer is that the respondents may  
be directed to treat the petitioners as holding the  
post of Chargeman Grade II with effect from 1.1.73 and  
also give them the consequential benefits.

It appears that earlier some senior  
Draughtsman similarly situated as the petitioners  
preferred a writ petition in the High Court of Madhya Pradesh  
at Jabalpur. It was registered as M.P.No. 312/81.

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....2...

order/Judgement dated  
to Applicant/Respondent(s)  
on 16.11.92

(18)

Signature  
11/11/92

TR. 495187

26.11.92

By virtue of the powers vested in me in para 1(w) of the CAT Notification No. 13/14/91-JA dtd. 18/2/1992. I constitute a Bench consisting of the Hon'ble Mrs L. Swaminathan, M(J) and the Hon'ble Shri M.R. Kolhatkar, M(A) for deciding the Review Application no. 123/92.

2. The said Bench will take up the matter for consideration on 8/3/94.

Notice be issued to parties.

Signature  
(M.S. DESHPANDE)  
VICE CHAIRMAN 22

Notices issued  
to both parties  
on 9/1/94.

Signature  
19/1/94

Per Tribunal ✓ Date: 8/3/94  
Applicant in person / by  
Advocate / Respondent by SS Kasturra  
Counsel. As no DB is available  
The matter adjourned to 24.3.94  
for orders on RA  
12/1/93  
By. Registrar

Received copy

Signature

(M.L. POTNIS)

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Date: 24.3.94 R.P. 127/93

Handed Mr. R.K. Shetty

for the Review Petitioners.

Issue notice to the respondents (original applicant) to file written reply returnable on 6.6.94.

N/RCP  
24/3

Original applicant is present to whom copy of the R.P. is handed over.

Notices issued to  
Applicant/Respondents on 31/3/94

~~AMM~~

~~SS~~  
(Smt. Lakshmi Swaminathan)

M(T)

NIT to 14th

(M.R. Kolhatkar)

M(A)

TR. 495/87

By virtue of the powers vested in me in para of the CAT Notification No. 13/14/91-JA dtd. 18/2/1992. I constitute a Bench consisting of the B. S. Hegde M(A) Hon'ble Vice Chairman Shri M.S. Deshpande, and Shri N.K. Verma, M(A), for deciding the Review Application No.

2. The said Bench will take up the matter for consideration on ~~16/6/94~~ 27/6/94

Notice be issued to parties.

Notices issued to the parties on 15/6/94  
A. S. Verma  
15/6/94

(M.S. DESHPANDE) 316  
VICE-CHAIRMAN

6/6/94